

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2449  
ANSWERED ON TUESDAY, DECEMBER 17, 2024**

**REDRESSAL OF CORPORATE FRAUDS IN ODISHA**

2449. Shri Manas Ranjan Mangaraj :

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases of corporate fraud reported from Odisha in the last five years;
- (b) if so, the details of the cases, including the companies involved and the action taken thereon; and
- (c) the measures being taken to strengthen the monitoring mechanisms to prevent corporate fraud in Odisha?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER  
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.**

**(SHRI HARSH MALHOTRA)**

(a) to (c) : In the last 5 years, prosecution has been filed by the Registrar of Companies, Odisha against one company, Maa Jagat Janani Infrastructure Private Limited and its directors, under section 447 of the Companies Act, 2013 for fraud. Further, Serious Fraud Investigation Office (SFIO) has filed 2 cases under section 447 of the Companies Act, 2013 against the following companies: -

- (i) Green Ray International Limited and
- (ii) Micro Leasing & Funding Limited.

The Companies Act, 2013 contains relevant provisions for good corporate governance which are uniformly applicable for all companies across the country viz. appointment of Independent Directors and constitution of various Committees of the Board of Directors for listed/ bigger public companies, detailed disclosures, independence of audit, stricter action in case of frauds and protection of interests of investors.

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